

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 116
(IB)-714(PB)/2020

IN THE MATTER OF:

S.S Steels

.... Applicant/petitioner

Vs.

Shahi Infrastructure Pvt. Ltd.

.... Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Ms. Manisha Gupta, Adv.

ORDER

In the Company Petition filed on 03.03.2020, till date, the Corporate Debtor side has not filed its reply. The Petitioner side is hereby directed to intimate next date of hearing to the Corporate Debtor side so that the Corporate Debtor side will file their reply/written submission and argue the case by next date of hearing.

List on 13.01.2021.

- Sd.

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- Sd.

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)